

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22.

**IA 1719(MB)2024 IN
C.P. (IB)/925(MB)2023**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.04.2024**

NAME OF THE PARTIES:

Bank Of Maharashtra

Vs

Shri Marutrao Shankar Rao Kale

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Vedanshi Shah, Ld. Counsel for the Applicant/ present.
2. Counsel for the Resolution Professional is directed to serve its report to the Personal Guarantor and Personal Guarantor is directed to file its report to that report within a period of fifteen days after receiving the report.
3. Registry is directed to issue Court Notice to the Respondent clearly indicating the next date of hearing and filing reply.
4. Counsel for the Resolution Professional, Personal Guarantor and Financial Creditor are directed to be present on the next date of hearing.
5. List this matter for hearing on **03.06.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)